

MR. SPEAKER : I do not remember off-hand, if you ask me.

SHRI UMANATH : Because today is the last day. Otherwise, we never ask that.

MR. SPEAKER : Shri Raghunatha Reddy.

SHRI NATH PAI : Please permit to ask a question.

MR. SPEAKER : All right.

13.12 hrs.

COMPANIES (AMENDMENT) BILL*

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS (SHRI RAGHUNATH REDDI) : I beg to move for leave to introduce a Bill further to amend the Companies Act, 1956.

SHRI NATH PAI (Rajapur) : May I know from the Minister of Industrial Development whether the Maharashtra Government, before proceeding to do something unprecedented in the annals of judiciary of this country, namely, releasing people who were convicted for perjury and forgery, in nullifying the judgment of the highest judiciary of the country, that is, the Supreme Court had consulted the Government of India, particularly, the Minister of Industrial Development and, if so, what were the extenuating circumstances which the Government thought would justify such an interference with judicial process which means reversing the judgment of the Supreme Court and releasing people who were convicted for perjury ?

SHRI RAGHUNATH REDDI : I have only moved this motion.

MR. SPEAKER : It does not arise out of this. I agree it is a very relevant point. I entirely agree and it should come. But not at this stage.

The question is :

"That leave be granted to introduce a Bill further to amend the Companies Act, 1956."

The motion was adopted

SHRI RAGHUNATH REDDI : I introduce the Bill.

13.13½ hrs.

OBITUARY REFERENCE

(Shri Hareshwar Goswami, Speaker Assam Legislature)

SHRI HEM BARUA (Mangaldai) : Sir, may I make a submission ? I wrote to you a letter about the passing away of Shri Hareshwar Goswami, the Speaker of the Assam Assembly. I think, this House should make an obituary reference to this great son of India.

MR. SPEAKER : I was shocked to hear that. It was only recently that I met him in the Speaker's Conference. He was such a valued colleague of ours and was so useful to me and to the other members. He was a highly qualified and a very fine gentleman. When I heard about it before entering the Chamber, I was very unhappy, and I immediately sent our condolences on behalf of myself and all of you. It is very unfortunate. He was not an elderly person, he was only middle-aged. He was such a fine gentleman. It was really a shocking and bad news.

13.14½ hrs.

REQUISITIONING AND ACQUISITION OF IMMOVABLE PROPERTY (AMENDMENT) BILL*

THE MINISTER OF WORKS, HOUSING AND SUPPLY (SHRI JAGANATH RAO) : I beg to move for leave to introduce a Bill further to amend the Requisitioning and Acquisition of Immovable Property Act, 1952.

*Published in Gazette of India Extraordinary, Part II, Section 2, dated 10.5.68.